

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. RA 57/92 in Date of decision: 03.03.92.
OA 171/91

Shri Hari Prakash Saxena

...Applicant

Vs.

Union of India & Others

...Respondents

For the Applicant

....

For the Respondents

CORAM:

The Hon'ble Mr. P.K. Kartha, Vice Chairman(J)

The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgment? *Yes*
2. To be referred to the Reporters or not? *NO*

JUDGMENT

(of the Bench delivered by Hon'ble Mr. P.K. Kartha,
Vice Chairman(J))

The petitioner in this RA is the original applicant in OA 171/91 which was disposed of by judgment dated 24.12.1991. His grievance was that on his retirement as Librarian from G.B.S.S. School, Delhi Cantonment on 30.06.89, a sum of Rs.21, 424 out of Rs.45,675/- due to him by way of gratuity and a sum of Rs.5,000/- towards loss of library books had been withheld and not paid to him. After going through the records

of the case and hearing the learned counsel of both parties, the Tribunal directed the respondents to release the amount due to the petitioner and withheld by them on the plea that he had not accounted for the missing books of the library at the time of his retirement. They were also directed to release to him the balance amount of Rs.21,424 withheld from gratuity. The respondents were directed to pay interest on the aforesaid amounts at the rate of 10% per annum from the date of retirement to the date of appointment.

2. On going through the RA we see no error apparent on the face of the judgment. The petitioner has also not brought out any fresh facts warranting a review of the judgment. The RA is dismissed.

(B.N. DHOONDIYAL)
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MEMBER (A)

Ans
(P.K. KARTHA)
VICE CHAIRMAN (J)

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